

ITEM NO.43

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8626/2024

[Arising out of impugned final judgment and order dated 03-06-2024 in CRLP No. 12452/2023 passed by the High Court of Karnataka at Bengaluru]

S.N.VIJAYALAKSHMI & ORS.

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

( IA No. 215072/2024 - EXEMPTION FROM FILING O.T., IA No. 141246/2024 - EXEMPTION FROM FILING O.T. & IA No. 215071/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.(NP)  
Mr. Anil C Nishani, Adv.  
Mr. P Prasanna Kumar, Adv.  
Mr. Meenesh Dubey, Adv.  
Mr. Vishwesh R Murnal, Adv.  
M/S. Krishna & Nishani Law Chambers, AOR

For Respondent(s) Mr. Siddharth Dave, Sr. Adv. (NP)  
Mr. Mahesh Thakur, AOR  
Mrs. Geetanjali Bedi, Adv.  
Mr. Ranvijay Singh Chandel, Adv.  
Mr. Rupraj Banerjee, Adv.  
  
Mr. D. L. Chidananda, AOR

UPON hearing the counsel the Court made the following  
O R D E R

As prayed, list on 05.12.2024.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)